



2025:DHC:194-DB



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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**
Date of decision: 14.01.2025

+ W.P.(C) 383/2025
GURUSHIDDAPPA N SHIROLPetitioner
Through: Mr.Abhay Kumar Bhargava
and Ms.Khushi, Advs.

versus

UNION OF INDIA & ORS.Respondents
Through: Mr.Naginder Benipal, SPC for
UOI with Mr.Kapil Dev Yadav,
GP and Mr.Ankit Siwach, Adv.
for R-1to R-3
Mr.Rajiv Kapur, SC with
Mr.Akshit Kapur and
Mr.Swetabh Sharma, Advs. for
R-4/SBI

CORAM:
HON'BLE MR. JUSTICE NAVIN CHAWLA
HON'BLE MS. JUSTICE SHALINDER KAUR

NAVIN CHAWLA, J. (Oral)

1. The petitioner has approached this Court seeking the following reliefs:-

"i. Issue a writ of mandamus or any other appropriate writ, order or direction, directing the respondents to award the petitioner the benefits of disability cover flowing from Golden Jubilee Seema Prahari Kalyan Kawach scheme along with 12% interest from the date of Disability considered by the BSF Medical Board dated 24.02.2024.

ii. Issue a writ of mandamus or any other appropriate writ, order or direction, directing



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the respondents to award the petitioner the benefits of disability cover flowing from Central Armed Police Salary Package account, along with 12% interest from the date of Disability considered by the BSF Medical Board dated 24.02.2024.”

2. Issue notice.
3. At the very outset, the learned counsel for the respondents, who appears on advance notice, submits that the petitioner has approached this Court without making any representation to the respondents.
4. When faced with this situation, the learned counsel for the petitioner submits that for the present, the petitioner would be satisfied if the respondents are directed to consider the petitioner's claim as raised in the present petition and pass a reasoned order thereon in a time bound manner.
5. The learned counsel for the respondents states that the respondents have no objection to this limited prayer sought by the petitioner.
6. In the light of the aforesaid stand taken by the parties, the writ petition is disposed of by directing the respondents to consider the petitioner's claim, as raised in the present petition, as a representation of the petitioner, within a period of eight weeks from today. In case, the petitioner is found eligible for any relief, the respondents will grant him the same along with all consequential benefits, within a period of four weeks thereafter. In case the petitioner is aggrieved by any order passed by the respondents, it will be open for him to seek legal recourse as permissible in law.

